

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 571 of 2020

Geeta.Petitioner
-Versus-
The State of Jharkhand & Ors.Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Saurav Arun, Advocate.
For the Opp. Parties : Mr. Kaushik Sarkhel, G.A. V.

04/ 26.03.2021

It has been submitted by learned Counsel for the petitioner Mr. Saurav Arun that Opp. Parties are bent upon harassing the petitioner as vide order dated 12.02.2021 even by way of last chance three weeks' time was allowed for compliance but the same has not been complied with.

However, Mr. Kaushik Sarkhel, learned Counsel appearing for the Opp. Parties begs apology and submits that the order of this Court shall be complied with in its true letter and spirit within a period of three weeks.

Put up this case on 06.05.2021.

It is made clear that if the order of this Court is not complied pursuant to order dated 12.02.2021, this Court may take harsh steps against the Opp. Parties.

[Dr. S.N.Pathak, J.]

P.K.S.